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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

DA 721/89

RA 106/89

Date: 18th Sept. 89

Mohamad Ayub

... Applicant

vs

Union of India & Others

... Respondents

CORAM:

Hon'ble Shri P. Srinivasan, Member (A)

Hon'ble Shri T.S. Oberoi, Member (J)

For the applicant:

Shri G.D. Bhandari,
Advocate

For the respondents:

Shri P.H. Ramchandani,
Advocate

1. Whether reporters of local papers may
be allowed to see the judgement?

Yes

2. To be referred to the Reporter or not?

No

(Judgement of the Bench delivered by
Hon'ble Shri P. Srinivasan, Member)

By this application, the applicant in application No. 721/89 wants us to review our order dated 4-7-1989 by which the said application was dismissed. In view of the amended rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, we are disposing of this application by circulation among ourselves.

2. We have perused the application and we find that the applicant is really re-opening and re-arguing the whole case. Our order was dictated in court in the presence of

P. Srinivasan

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both the parties, after hearing the arguments on both sides. The applicant wants us to traverse the entire ground over again and to change the decision already rendered by us. This is beyond the scope of a review. We cannot, in review, reappraise the evidence and sit in judgement over our earlier order as if we are an appellate court. If we have gone wrong, in coming to the conclusion that we did, the remedy for the applicant lies elsewhere.

3. The application for review is, therefore, rejected, leaving the parties to bear their own costs.

J. G. ...
MEMBER (J) 18/9/89

P. ...
MEMBER(A)